

(b) whether GM canola oil imports were permitted by Genetic Engineering Appraisal Committee (GEAC) before 2015;

(c) if so, the details of additional permissions accorded; and

(d) if not, what action is being taken for illegal import of GM canola oil that happened without the permission of GEAC?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The information on import of GM Canola oil is not available separately. However, India's total imports of vegetable oil in terms of value and volume (quantity) are as follows:—

Years	Quantity (Millions Tonnes)	Value (US\$ Millions)
2015-16	15.6	10492.1
2016-17 (Apr to Oct)*	8.2	6212.09

Source: Directorate General of Commercial Intelligence & Statistics (* Provisional)

(b) to (d) Genetic Engineering Appraisal Committee (GEAC) has recently approved one application for import of GM Canola Oil derived from herbicide tolerant canola (Event Ms8xRF3).

Investments under 'Make in India' programme

2406. SHRI MAHESH PODDAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any data available on how much investment has been made and proposed by the investors under the 'Make in India' programme, State-wise; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The 'Make in India' initiative launched on 25th September, 2014 aims at / promoting India as an important investment destination and a global hub in manufacturing, design and innovation. It is not a specific scheme but a broader nation building initiative to create a conducive environment for investment, development of modern and efficient infrastructure, opening up new sectors for foreign investment and forging a partnership between Government and industry through a positive mind set. As per the data available in terms of Industrial Entrepreneurs Memorandum (IEMs), State-wise details of the proposals for

and the number of Industrial Entrepreneurs Memorandum (IEMs) implemented from the period 01.04.2016 to 31.10.2016, are given in Statement-I and Statement-II respectively.

Statement-I

*Details of State-wise break-up for Industrial Entrepreneurs Memorandum (IEM)
(from 01.04.2016 to 31.10.2016) (Proposals)*

(Investment in ₹ crore)			
Sl. No.	Name of the State	Number	Investment
1.	Andhra Pradesh	80	24243
2.	Assam	38	2627
3.	Bihar	10	4629
4.	Gujarat	237	34780
5.	Haryana	33	1271
6.	Himachal Pradesh	3	504
7.	Jammu and Kashmir	4	392
8.	Karnataka	188	141152
9.	Madhya Pradesh	51	14066
10.	Maharashtra	242	26766
11.	Meghalaya	1	64
12.	Odisha	13	18707
13.	Punjab	34	2801
14.	Rajasthan	63	3929
15.	Tamil Nadu	59	3001
16.	Uttar Pradesh	70	9849
17.	West Bengal	45	3210
18.	Sikkim	7	615
19.	Chhattisgarh	26	4125
20.	Jharkhand	4	77
21.	Uttarakhand	23	1771
22.	Telangana	88	16679
23.	Andaman and Nicobar	1	47

Sl. No.	Name of the State	Number	Investment
24.	Dadra and Nagar Haveli	17	1246
25.	Delhi	3	42
26.	Goa	11	1165
27.	Puducherry	3	7
28.	Daman and Diu	11	443
GRAND TOTAL		1365	318208

Statement-II

*Details of State-wise break-up for Industrial Entrepreneurs Memorandum (IEM)
(From 01.04.2016 to 31.10.2016) (Implemented)*

(Investment in ₹ crore)

Sl. No.	Name of the State	Number	Investment
1.	Andhra Pradesh	44	7692
2.	Assam	5	253
3.	Bihar	5	788
4.	Gujarat	40	2030
5.	Haryana	4	357
6.	Himachal Pradesh	2	73
7.	Karnataka	18	6160
8.	Madhya Pradesh	34	1823
9.	Maharashtra	49	5237
10.	Meghalaya	2	544
11.	Odisha	1	769
12.	Punjab	9	716
13.	Rajasthan	14	6343
14.	Tamil Nadu	10	2524
15.	Uttar Pradesh	5	197
16.	West Bengal	20	2747
17.	Sikkim	3	162
18.	Chhattisgarh	4	605

Sl. No.	Name of the State	Number	Investment
19.	Uttarakhand	7	342
20.	Telangana	12	2108
21.	Dadra and Nagar Haveli	3	90
22.	Goa	2	52
23.	Daman and Diu	1	25
TOTAL		294	41637

Welfare of tea garden labourers in Assam

2407. SHRI SANTIUSE KUJUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Ministry of Commerce and Industry is responsible for welfare of tea garden labourers in Assam;

(b) if so, the details thereof;

(c) how many special schemes have been introduced/implemented for tea garden labourers by the Ministry in the current year so far; and

(d) how much funds have been allocated to the above mentioned schemes for the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The working conditions of tea garden workers in the country, including Assam, are governed by the Plantation Labour Act (PLA), 1951, administered by Ministry of Labour & Employment and enforced by the concerned State Government, which, *inter alia*, provides for basic welfare services and amenities *e.g.* housing, medical and primary education, water supply, sanitation etc. Certain welfare activities for tea plantation workers and their dependents in tea estates are also undertaken by the Tea Board under the Ministry of Commerce and Industry.

(c) and (d) There are no special schemes introduced for tea garden labourers by this Ministry in the current year. However, welfare activities undertaken by the Tea Board under the Human Resource Development (HRD) component of Tea Development and Promotion Scheme are aimed at improving the health and hygiene of workers, education of wards of workers and imparting training to improve skills for growers/workers. An amount of ₹5.53 Cr. has been allocated in the HRD component for the current financial year till date.